

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
AT CHENNAI

(APPELLATE JURISDICTION)

Company Appeal (AT) (CH) (Ins) No.129/2022
(IA Nos.308 & 307/2022)

In the matter of:

Nandamuri Meenalatha,

Erst. Director of Vantage Spinners Pvt. Ltd

... Appellant

V

The Cotton Corporation of India Ltd & Anr.

...Respondents

Present :

For Appellant : Mr. Avinash Krishnan Ravi, Advocate

For Respondents : Mr. Anirudh Krishnan, Advocate for R1

ORDER
(Hybrid Mode)

24.07.2025:

Though the matter is listed under the head, “Requests for adjournments will not be entertained for the matters listed under this caption”, owing to the operation of the old Interim Orders. But the Learned Counsels for the Parties made a joint statement that, as the parties are venturing into the process of settlement, which may be finalised within a period of two weeks from today. They had prayed that the matter may be fixed after two weeks. Exclusively, as a parties are venturing into the settlement dispute outside the Tribunal. This Company Appeal is directed to be listed in the second week of August.

List this Appeal on **11.08.2025**.

Till the next date of hearing, the earlier Interim Order, if any, granted by this Tribunal, shall continue.

[Justice Sharad Kumar Sharma]
Member (Judicial)

[Jatindranath Swain]
Member (Technical)